

National Company Law Tribunal

Allahabad Bench

CP NO. (IB) 24/ALD/2017, CA No 223/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.12.2017

NAME OF THE COMPANY: JEKPL Ltd

SECTION OF THE COMPANIES ACT/I & B CODE: I & B Code of 2016

Sl. NO.	Name	Designation	Representation	Signature
1.	NESAR AHMAD	PCS	For RP of	Anil K.
2.	ANIL KUMAR	PCS	JEKPL	

CP NO.(IB)24/ALD/2017, CA NO.223/2017

Sh. Nesar Ahmad alongwith Sh. Anil Kumar, PCS for the Resolution Professional (RP).

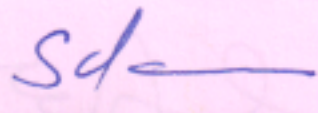
Argument are heard in respect of approval or otherwise of the resolution plan submitted under Section 30 & 31 of the I & B Code, 2016. The order is reserved.

It is also a matter of record that the EXIM Bank being aggrieved with an order dated 27.11.2017 of this Tribunal, preferred an appeal before the Hon'ble NCLAT, which is now subjudice and is schedule for hearing on 14<sup>th</sup> December, 2017.

Hence, the matter is adjourned for pronouncement of order on 15<sup>th</sup> December, 2017 (after lunch) subject to order/direction, if any, that may be issued by the Hon'ble NCLAT.

Dated:12.12.2017

Typed by:  
Kavya Prakash Srivastava  
(Stenographer)

  
H.P. Chaturvedi,  
Member (Judicial)